

electronic system/equipment. The steep expansion of the National TV system through the special TV Expansion Plan which Government launched in mid 1983 and which is now going operational has involved up to July, 1984 alone production of around Rs. 65 crores worth of high technology transmission and studio equipment. As almost all this equipment has been of standardised design, such equipment production has generated viable additional demand for professional grade components. This indicates the effect the expansions of defence and telecommunication equipment production could have in the Seventh Plan, on enhanced demand for professional grade electronic components.

#### Implementation of Reservation Policy for SC & ST by Ministries

1467. SHRI BHEEKHABHAI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Department of Personnel and Administrative Reforms has issued directions to all Ministries and Public Undertakings under their administrative control to maintain roster point and reservation policy for Scheduled Castes and Scheduled Tribes;

(b) if not, whether the Ministry being chief custodian of Scheduled Caste/Scheduled Tribe interests has got constitutional responsibility to oversee all activities relating to implementation of reservation;

(c) whether even senior officers do not know the procedure of maintaining roster point and reservation policy; and

(d) whether Government propose to arrange periodical examination of roster registers ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) and (b) The policy on reservation for Scheduled Castes and Scheduled Tribes is formulated by the Department of Personnel and Administrative Reforms which, as the nodal agency, issue, from time to time,

required instructions on the subject to all the Ministries/Departments, and broadly oversee their implementation. As for Scheduled Caste/Scheduled Tribes reservations in Central Public Undertakings the instructions are issued by the administrative Ministries in pursuance of the Presidential directives issued by the Bureau of Public Enterprises, Ministry of Finance.

(c) All concerned officers are expected to be conversant with the relevant instructions.

(d) Suitable instructions have already been issued for conducting inspection of rosters annually by the Liaison Officers of various Ministries/Departments.

#### Entry Permits for Visiting Nicobar Islands by MPs and Members of Pradesh Council A & N

1468. SHRI T. S. NEGI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Members of Parliament and Members of Pradesh Council, Andaman and Nicobar Islands are required to obtain entry permits under the Andaman and Nicobar Islands protection of Aboriginal Tribes Regulation, 1956, for their visits to the Nicobar Islands;

(b) if so, number of such entry permits issued to Members of Parliament and Members of Pradesh Council separately since June 1981; and

(c) whether there is any proposal under consideration of Government to amend the said Regulation to exempt Members of the Pradesh Council from requirement of an entry permit for visiting the Nicobar Islands on the analogy of Members of Parliament being free to visit any part of the country ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) Yes, Sir.